Remedial measures, if any, in the matters relating to SAP are to be taken by the State Government concerned.

Appointment of Assistant Solicitor Generals

†*324. CHAUDHARY MUNABBAR SALEEM: Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the number of Assistant Solicitor Generals who have been appointed by the previous Minister of Law and Justice;
- (b) the number of appointments out of the above which have been validated and invalidated by the present Minister; and
 - (c) if invalidated, the reasons therefor?

THE MINISTER OF LAW AND JUSTICE (SHRI ASHWANI KUMAR): (a) The previous Minister for Law and Justice had approved the extension of the term of engagement of seventeen Assistant Solicitors General for two years and that of seven Assistant Solicitors General until further orders. He had also approved fresh engagement of four Assistant Solicitors General.

- (b) No change has been made so far in the engagement of Assistant Solicitors General approved by the previous Minister.
 - (c) Question does not arise.

Vacancies in AIR

*325. SHRI MOHAMMED ADEEB: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) the details of various categories of vacancies in All India Radio;
- (b) whether it is a fact that shortage of staff has affected the Urdu services and programmes the most;
 - (c) if so, the details in this regard and the reasons therefor; and
 - (d) the steps being taken to fill up the vacancies speedily?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI MANISH TEWARI): (a) The vacancies in different categories of posts in All India Radio (AIR) as on 01.01.2012 are as under:—

[†]Original notice of the question was received in Hindi.